

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir, as per the guidelines for transfer of teachers for 1990-91 approved by the Board of Governors.

(b) The guidelines for the last academic session provided that subject availability of vacancies, PGTs|VPs|Principals|ECOs|ACs on promotion or on direct recruitment will be posted to a state other than the one where they are posted or are domiciled, as the case may be.

(ii) PGTs|VPs|Principals|EOs|ACs who have 3 years or less to retire would not be posted out on promotion| direct recruitment if already working in home state, subject to availability vacancies. Similarly those who have 3 years or less for superannuation and are working" outside their home state may on promotion be allowed priority for their state subject to availability of vacancy.

(c) In one case, a promotee was given posting at the same station, according to the administrative directions of the Chairman, as a special case.

(d) The main suggestion of the association was that TGTs on promotion as PGTs and PGTs as Vice-Principals should be given posting in the same state and also that choice of posting could be invited from the promotees.

(e) This is not consistent with the transfer |posting guidelines approved by the Board of Governors.

#### **Assault on Income Tax Officers in Dehradun**

1372. SHRI GURUDAS DAS GUPTA: Will the Minister of FINANCE "be pleased to state:

(a) whether Government's attention has been drawn to a news report published in "Times of India", New Delhi of the 4th July, 1991 according to which Assistant Director (Investi-

gallon) Income Tax and an Inspector or Income Tax, Dehradun, U.P. we attacked on the 3rd July, 1991 at Dehradun by a property agent whose premises were raided;

<b) if so, the details;

(c) whether investigation have been made regarding charges and counter-charges made; and

(d) if so, the action being taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Yes, Sir.

(b) to (d) A case **has** been registered and is under investigation with the local police.

#### **Construction of CGHS Dispensary buildings at Laxmi Nagar, Delhi**

1373. SHRI CHATURANAN MISHRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the answer to Unstarred Question - 555 given in the Rajya Sabha on 4th March, 1991 and state:

(a) what steps have so far **been** taken by Government for constructing CGHS dispensary, building and staff quarters in Laxmi Nagar, Delhi-92 for which Rs. 82,96,700]- have- been sanctioned;

(b) by when the work will be completed;

(c) whether Kendriya Sarkari Karmachari Kalyan" Sanghathan, Laxmi Nagar has sent any representation on the 3rd June, 1991 in this regard; and

(d) if so, **the details** thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. D. K. THARA DEVI SIDDHARTHA): (a) and (b) The Administrative approval

and expenditure sanction for construction of CGHS dispensary building & staff quarters has already been conveyed to CPWD. The CWPD is the agency for construction of building.

(e) No such representation has been received in C.G.H.S.

(d) In view of 'c' above, Question does not arise.

**Non-compliance of Promotion Rules by Principal Air Force schools, Subroto Park, Delhi Cantt.**

1373-A. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Principal of the Air Force School, Subroto Park, Delhi Cantt, received directions from Directorate of Education, Delhi vide letter No. F5[ASC]91 2349 dated 23.5.91 regarding compliance of promotion j compartment Rule 35, if so, what are the details of promotion Rules incorporated;

(b) whether it is a fact that the Principal of the school ignored these directions;

(c) whether Government propose to constitute a high power enquiry committee to enquire under whose directions, Principal of the Air Force School was not complying with the Promotion Rules; and

(d) what remedial measure and special relief Government propose for eligible students who qualifies promotion under Rule 35?

THE MTNISTER OF HUMAN RESOURCE DEVELOPMENT (SHRT ARJUN SINGH): (a) Yes, Sir. An extract of promotion rules is attached.

@Previously Unstarred Question No. 662, transferred from 25th July, 1991,

(b) No, Sir. The candidates was not eligible for compartment as per the records of the school concerned.

(c) and (d) Do not arise.

*Extract of promotion rules*

A student who is not eligible to be declared "passed" or 'promoted' can be declared eligible for appearing ar the "Compartmental Examination" provided he (she fails only in one or two subject, provided he/she gets minimum of 15 per cent marks in those subjects. If a candidate gets 40 per cent or more in the aggregate of the passing subjects and gets less than 15 per cent in not more than two other subjects he/she is eligible for compartment at a subsequent examination in these subjects to be held in the month of May before the summer vacation and to be known as Compartmental Examination". If the student secures in the subjects, in which he/she has taken the Compartmental examination, atleast 33 per cent marks (disregarding the terminal tests marks), he/she shall be declared "Promoted" in the Compartmental Examination and promoted to the next higher class. No grace marks will be awarded to a student taking the Compartmental Examination.

**Entitlement of service benefits to Principal, Air Force School, Subroto ' Park, Delhi Cantt.**

@@1373-B. SHRI ASHOK NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what are the service contract, norms and conditions, term of service, retirement, termination, salary, perquisite and other benefits entitled to the present Principal of the Air Force School, Subroto Park, Delhi Cantt, approved by the Air Force Education Society, under the Ministry of Defence;

@ ©Previously Unstarred Question No. 711, transferred from 25th July 1991,